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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 33/2018 in C.P. (I.B) No. 5/7/NCLT/AHM/2017

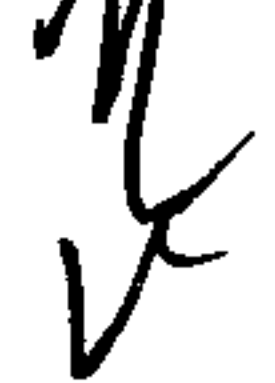
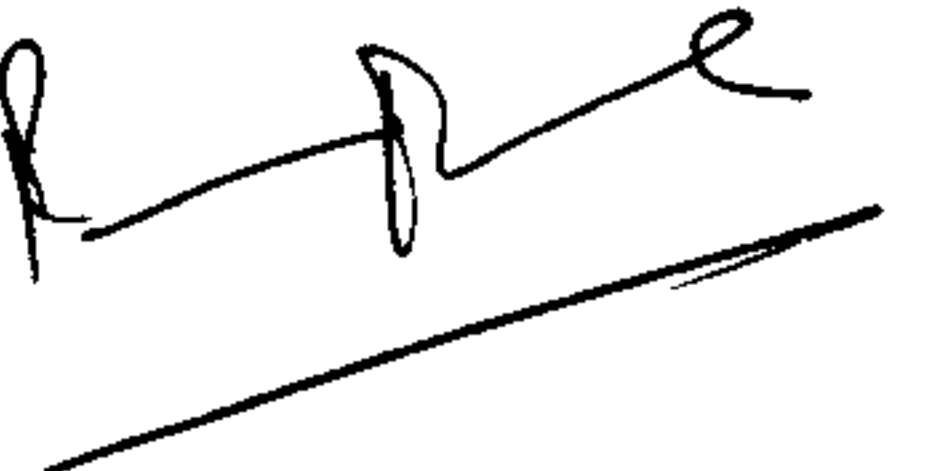
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Ramchandra B Chaudhary RP
V/s.
Steel Konnect (India) Pvt. Ltd.

Section of the Companies Act: Section 33 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	NIPUN SINGHVI VISHAL J. DAVE	Adv.	Applicant	
2.	PRITHU PARIMAL	Adv.	Respondent	

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. Learned Advocate Mr. Prithu Parimal present for Respondents in IA 33 of 2018.

Applicant counsel requested that he needs further time to obtain clarification from the Hon'ble High Court relate to liquidation order or not.

List the matter on 06.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.